



Haryana Government Gazette

EXTRAORDINARY

Published by Authority

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No. 180-2017/Ext.]

चण्डीगढ़, शुक्रवार, दिनांक 13 अक्टूबर, 2017
(20 आश्विन, 1939 शक)

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PART - II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 13th October, 2017

No. Leg 28/2017.—The following Ordinance of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 1st October, 2017 and is hereby published for general information:-

HARYANA ORDINANCE NO.3 OF 2017**THE HARYANA VISHWAKARMA SKILL UNIVERSITY (AMENDMENT)
ORDINANCE, 2017****AN****ORDINANCE***further to amend the Haryana Vishwakarma Skill University Act, 2016.*

Promulgated by the Governor of Haryana in the Sixty-eighth Year of the Republic of India.

Whereas, the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Vishwakarma Skill University (Amendment) Ordinance, 2017. Short title.
2. In section 7 of the Haryana Vishwakarma Skill University Act, 2016 (hereinafter called the principal Act), for clause (v), the following clauses shall be substituted, namely:- Amendment of section 7 of Haryana Act 25 of 2016.
 - “(v) to create posts and prescribe the terms and conditions of appointment of Director, Principal, University teacher, non-vacation academic staff, non-teaching skilled, administrative and ministerial staff and such other posts, as required by the University, subject to the provisions of section 35;
 - (w) to establish, maintain and manage, whenever necessary,-
 - (a) Knowledge Resource Centre;
 - (b) University extension boards;
 - (c) Information bureaus;
 - (d) Employment guidance bureaus;
 - (e) Autonomous Evaluation Boards;
 - (x) to do all such things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University.”.
3. For sub-section (3) of section 12 of the principal Act, the following sub-section shall be substituted, namely:- Amendment of section 12 of Haryana Act 25 of 2016.

“(3) The State Government shall constitute a Selection Committee consisting of one nominee of the Chancellor and two nominees of the Executive Council, three months prior to the expiry of term of the Vice-Chancellor, which shall prepare a panel of atleast three names, in alphabetical order, from which the Chancellor shall appoint the Vice-Chancellor, on the advice of the State Government. The terms and conditions of service of the Vice-Chancellor shall be determined by the Chancellor, on the advice of the State Government.”.

Substitution of section 18 of Haryana Act 25 of 2016.

4. For section 18 of the principal Act, the followings section shall be substituted, namely:-

“**18. Skill Council.**— (1) The Skill Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes and Ordinances, co-ordinate and exercise general supervision over all academic and skill training policies of the University.

(2) The constitution of the Skill Council, the term of office of its members and its powers and functions shall be such, as may be prescribed.”.

Amendment of section 24 of Haryana Act 25 of 2016.

5. For clause (h) of section 24 of the principal Act, the following clauses shall be substituted, namely:-

“(h) to keep the courses subsidized for first three years from the start of the course;

(i) to start an apprenticeship program which has fund to promote work study programmes and provide stipend to the students;

(j) to define accountabilities of all councils towards the overall performance of the University so as to accelerate the University in the direction of growth and development;

(k) mechanism for prevention of ragging of students of the University and affiliated colleges;

(l) mechanism for prevention, redressal of grievances and penalty for sexual harassment of University teachers, employees, student of the University and affiliated colleges in accordance with the provisions of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (Central Act 14 of 2013);

(m) all other matters which by this Act or the Statutes are to be made or may be provided for by the Ordinances.”.

CHANDIGARH:
THE 1ST OCTOBER, 2017.

KAPTAN SINGH SOLANKI,
GOVERNOR OF HARYANA.

KULDIP JAIN,
SECRETARY TO GOVERNMENT HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.